

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.M.A.233 of 1996
(O.A.588 of 1996)

Date of Order : 16.10.1996

Present : Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

ZAIDA BEGUM & ORS.

vs.

UNION OF INDIA & ORS.

For the applicants : Mrs. Kanika Banerjee, counsel.

For the respondents : None


ORDER

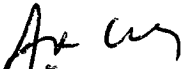
Sk. Phani, the petitioner who had filed O.A.588 of 1996, has passed away on 2.7.1996 and a substitution application has been filed on 1.8.1996 by his widow, Zaida Begum and two sons, Sk. Naimuddin Phani and Sk. Shahabuddin Phani, for being substituted as applicants in place of the deceased applicant.

2. On perusal of the M.A. we find that the cause of action survives on the death of the original petitioner and the petitioners in the M.A. can thus be substituted in his place. The respondents have not entered appearance in spite of due service.

3. In the circumstances, the application for substitution is allowed. The petitioners in the M.A. be substituted in place of the deceased petitioner. The cause title in the O.A. may be amended accordingly by the Registry.

4. M.A.233 of 1996 is thus disposed of. No order is made as to costs.


(M.S. Mukherjee)
Administrative Member


(A.K. Chatterjee)
Vice-Chairman